

**Central Administrative Tribunal
Principal Bench**

OA-950/2018

New Delhi, this the 28th day of February, 2018

Hon'ble Mr. Uday Kumar Varma, Member (A)

Shri Aakash (aged about 24 years),
s/o Late Kishan Lal,
R/o C-3/536-537,
Nand Nagri, Mandoli Saboli,
North East, Delhi-110093. ... **Applicant**

(through Ms. Reena Singh)

Versus

1. Central Public Works Department (CPWD),
Through its Director General/ Secretary,
Nirman Bhawan, New Delhi-110001.
2. The Executive Engineer(Elect.)/Superintending Engineer,
Central Public Works Department(CPWD),
Delhi Central Circle-VII,
R.K. Puram, New Delhi-110066.
3. The Executive Engineer,
Central Public Works Department(CPWD),
'D' Division, D-II/26-28(West),
Kidwai Nagar, New Delhi-110066. ... **Respondents**

ORDER (ORAL)

Heard.

2. Inter alia it is contended by the applicant that his case for compassionate appointment is pending before respondents who have informed her Lawyer in response to the Legal Notice that his

case is under consideration of O/o DDG, Coordination, (NR), CPWD, East Block-1, Level-7, R.K. Puram, New Delhi. It is further contended that the applicant has made a representation dated 21.11.2017 seeking compassionate appointment for himself under rules. It is stated at the Bar that the applicant will be satisfied if time bound direction is given to the respondents to decide his case for compassionate appointment.

3. Given the nature of prayer, there does not seem any necessity to issue notices to the respondents at this stage. Respondent no. 2 is directed to consider and decide the representation of the applicant seeking compassionate appointment by passing a reasoned and speaking order as per rules and regulations within ten weeks from the date of receipt of certified copy of this order. Needless to add that such a direction should not in any way be construed as my opinion on the merits of the case. OA is accordingly disposed of.

**(Uday Kumar Varma)
Member (A)**

/ns/